

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 20 of 2011

Ashish Chakraborty, son of Late Pasupati Chakraborty, resident of Village-Duhatand, P.S. Dhansar, P.O. & District- Dhanbad ... **Petitioner**

-Versus-

1. The State of Jharkhand
2. Madhumita Das, wife of Rakesh Kumar Das, resident of Village-Duhatand, P.S. Dhansar, P.O. & District- Dhanbad ...**Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. A.K. Sahani, Advocate

For the Opposite Party-State : Mr. Vishwanath Roy, A.P.P.

07/05.04.2021. Heard Mr. A.K. Sahani, learned counsel for the petitioner and Mr. Vishwanath Roy, learned A.P.P. appearing for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Mr. Sahani, learned counsel for the petitioner submits that as per status report, the case was disposed of and the petitioner was convicted on 08.03.2019.

In that view of the matter, this matter has become infructuous.

Accordingly, this petition stands dismissed.

(Sanjay Kumar Dwivedi, J.)

Ajay/